

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

Subject:- Publishing of names of Government Advocates in the Cause List.

Order
No:- 146 of 2021/RG

Dated:- 23.03.2021

In supersession of all previous orders/precedents on the subject, it is hereby ordered that in all cases, where Government or any Department of the Government is a party, besides "Advocate General", the name(s) of the Government counsel(s) with designation representating the Government Department(s) in such cases, shall be printed in the cause list.

Similarly, in cases where Government of India or any other Department of the Central Government is a party, besides "ASGI", the name(s) of Government counsel(s) with designation representating the Central Government Department(s) in such cases, shall be printed in the cause list.

This order shall be effective from 5th April, 2021.

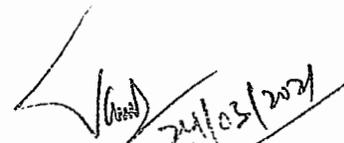
Sd/
(Pankaj Mithal)
Chief Justice

No: 5523-43 /RG/RS

Dated: 23.03.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
....for information
6. Registrars Judicial, High Court of J&K, Srinagar/Jammu.
7. Concerned Section Officers/Clerks/Dealing Assistants.
.....for information and compliance.
8. I/C NIC, Jammu, for uploading the same on the official website of the High Court.
9. Incharge Library High Court of J&K, Jammu/Srinagar for information and keeping the record of the order.


Registrar General